

Minutes of the meeting held on 1st June, 2016 at 1630 hrs.

Present

Shri R.K. Mathur, Chief Information Commissioner
Shri Basant Seth, Information Commissioner
Smt. Manjula Prasher, Information Commissioner
Shri Yashovardhan Azad, Information Commissioner
Shri M.A. Khan Yusufi, Information Commissioner
Prof. M.Sridhar Acharyulu, Information Commissioner
Shri Sudhir Bhargava, Information Commissioner
Shri Bimal Julka, Information Commissioner
Shri D. P. Sinha, Information Commissioner
Shri Amitava Bhattacharyya, Information Commissioner
Secretary to the Commission, assisted by other officers.

Agenda No. 1: Action taken on earlier meeting's decisions.

The Commission was informed about the action taken on the decisions of the Commission's Meeting held on 17.05.2016. The Commission placed on record its appreciation of the work done by Sh. A.C. Patel, Joint Secretary on renovation of the Conference Room. Video Conferencing facility available at various NIC Studios was also discussed at length and concern was expressed about the quality of Video Conference services provided by NIC, especially in the JNU Campus. Secretary was directed to take up the matter again with DG/NIC and Secretary, DeiTY for improving the Video Conferencing services of NIC. Secretary was also directed to explore alternative systems which could be used in case of NIC Video Conferencing system failure.

Action: JS(MR)

Agenda No. 2: Condonation of delay in Second Appeal Cases

Regarding condonation of delay in filing Second Appeal in the Commission, it was decided that in view of Judgement No. WP (C) No.2522/2014 and 5231/2014 by the Institute of Chartered Accountants of India and Ors Vs. Vipin Malik in High Court of Delhi dated 10.12.2014, in cases where the Second Appeal has not been filed within the specified time and no request for condonation of delay has been made, the same will be returned along with a defect memo by the Central Registry.

Action: Registrar

Agenda No.3: Registration of Second Appeal against entity

The matter was discussed earlier in Commission meeting held on 04.02.2014 wherein vide item 2 (e) it was decided as follows. “All the petitions filed against private entities such as gas agencies, private banks, shops etc. which are claimed to be a public authority, either without argument or otherwise may be registered as a complaint and sent to the concerned registries”.

The issue of registration of such entities has been taken up in the Commission again and the following was decided:-

- (a) The Appeals/Complaints pertaining to entities which are not registered with the Commission or which have not been declared Public Authority by the Commission/Courts earlier and no grounds have been given by the applicant for considering the entity as Public Authority will not be registered by Central Registry as a case and shall be returned with a defect memo.
- (b) In matters where some grounds/justification has been mentioned, the same would be given a preliminary examination by CR. Where case appears to be justified prima facie, CR will forward the case under a diary no to the concerned Registry where it will be examined in detail and necessary order of the IC concerned obtained. Where the concerned Commissioner decides to register the case, it will be referred back to CR who will register the complaint. In other cases, the Registry will return the case to CR who will return the complaint to the applicant.
- (c) List of Public Authorities (PA) registered with the Commission, including list of entities declared by CIC as PA or rejected by CIC as PA shall be made available to all Deputy Registrars by the JS (MR).
- (d) The existing cases, already with individual registries, where this issue needs to be examined may be sent back immediately to CR, who with its observations shall refer the matter back to the concerned Registry for orders of the concerned Commissioners.

Action:Registrar/JS(MR)

**Agenda No. 4: Release/Disclosure of documents viz. Release of Tender documents,
Release of Vigilance/DAR Inquiry Reports.**

The matter was discussed.

Agenda No.5 Discussion on suggestions made by Shri R.K. Jain on APPCOMS

The suggestions made by Shri R.K. Jain on APPCOMS were discussed.

Agenda No. 6: Any other item with the permission of the Chair.

Nil

(A.K. Gehlot)
Joint Secretary (MR)

To

1. PPS to Chief Information Commissioner
2. PPS to Information Commissioner (BS)
3. PPS to Information Commissioner (YA)
4. PPS to Information Commissioner (SH)
5. PPS to Information Commissioner (MP)
6. PPS to Information Commissioner (KY)
7. PPS to Information Commissioner (SA)
8. PPS to Information Commissioner (SB)
9. PPS to Information Commissioner (BJ)
10. PPS to Information Commissioner (DP)
11. PPS to Information Commissioner (AB)
12. PPS to Secretary/PS to Additional Secretary

Copy also to :

1. Registrar, CIC
2. JS(P&B)/ JS(MR) / JS(Law)
3. Shri Sushil Kumar, DS(Admn)
4. Shri S.K. Rabbani, DS(Gen. Admn)
5. Shri T.K. Mohapatra, DR
6. Shri K.A. Talwar, DR
7. Shri U.C. Joshi, DR
8. Shri Dinesh Kumar, DR
9. Shri V.K. Sharma, Consultant
10. Shri R.L. Gupta, Consultant
11. Shri Vijay Bhalla, Consultant
12. Shri S C Sharma, Consultant
13. Shri R.P. Grover, Consultant
14. Shri Raghbir Singh, Consultant
15. Shri K.L. Das, Consultant
16. Shri Malik, Scientist E, NIC with a request to upload the Minutes of the meeting on the website of the Commission.

(A.K. Gehlot)
Joint Secretary (MR)